

(vii) Supplementary Statement No. XXIV—Third Session, 1957. [See Appendix III, annexure No. 90].

ing 31st December, 1956 along with the Audited Accounts.

(viii) Supplementary Statement No. XXX—Second Session, 1957. [See Appendix III, annexure No. 91].

(ii) Directors' Report of the Rehabilitation Housing Corporation Limited for the year ending 31st December, 1957, alongwith the Audited Accounts. [Placed in Library, See No. LT-1830/59].

RULES MADE UNDER DELHI DEVELOPMENT ACT

The Minister of Health (Shri Karmarkar): I beg to lay on the Table, under Section 58 of the Delhi Development Act, 1957, a copy of each of the following Rules:—

(i) The Delhi Development (Master Plan and Zonal Development Plan) Rules, 1959, published in Notification No. G.S.R. 1348 dated the 5th December, 1959. [Placed in Library, See No. LT-1827/59].

(ii) The Delhi Development (Miscellaneous) Rules, 1959, published in Notification No. 1349 dated the 5th December, 1959. [Placed in Library, See No. LT-1828/59].

ADMINISTRATION REPORT OF DELHI ROAD TRANSPORT AUTHORITY

The Minister of State in the Ministry of Transport and Communications (Shri Raj Bahadur): I beg to lay on the Table a copy of Administration Report of the Delhi Road Transport Authority for the year 1957-58. [Placed in Library, See No. LT-1829/59].

REPORTS OF REHABILITATION HOUSING CORPORATION LIMITED

The Minister of Rehabilitation and Minority Affairs (Shri Mehr Chand Khanna): I beg to lay on the Table, under sub-section (1) of Section 639 of the Companies Act, 1956, a copy of each of the following Reports:—

(i) Directors' Report of the Rehabilitation Housing Corporation Limited for the year end-

ANNUAL REPORT OF HEAVY ELECTRICALS LIMITED

The Deputy Minister of Food and Agriculture (Shri A. M. Thomas): On behalf of Shri Manubhai Shah, I beg to lay on the Table a copy of each of the following papers:—

(i) Annual Report of the Heavy Electricals Limited for the year 1958-59 along with the Audited Accounts and comments of the Comptroller and Auditor General thereon, under sub-section (1) of Section 639 of the Companies Act, 1956.

(ii) Review by Government of the working of the Company.

[Placed in Library, See No. LT-1831/59].

REPORT OF DIRECT TAXES ENQUIRY COMMITTEE

The Minister of Revenue and Civil Expenditure (Dr. B. Gopala Reddi): I beg to lay on the Table a copy of each of the following papers:

(1) Report of the Direct Taxes Administration Enquiry Committee 1958-59.

(2) Memorandum of dissent, comments and recommendations by Shri G. P. Kapadia on the above report.

[Placed in Library, See No. LT-1831/59].